

**PASSENGER CARRYING COMMERCIAL VEHICLE
PACKAGE POLICY-ENHANCED COVERS
(Endorsement Wording for Add on cover –Inconvenience Allowance)**

THE FOLLOWING ENDORSEMENT IS TO BE ATTACHED TO THE POLICY WHEN THE “PASSENGER CARRYING COMMERCIAL VEHICLE PACKAGE POLICY-ENHANCED COVERS” IS PROVIDED WITH ADD ON COVER – INCONVENIENCE ALLOWANCE

PASSENGER CARRYING COMMERCIAL VEHICLE PACKAGE POLICY – ENHANCED COVERS ENDORSEMENT ATTACHED TO AND FORMING PART OF POLICY NO. _____

Additional Premium: Rs.

In consideration of the payment of an additional premium by the Insured, it is hereby agreed and declared that notwithstanding anything to the contrary contained in the Policy, the company hereby undertakes to pay a daily allowance of Rs. 1000/- to the Insured for each and every completed day for which the Insured’s vehicle is under repair in a garage, due to loss/damage to the vehicle on account of a peril covered under the Policy.

Terms and Conditions:

1. The insured vehicle has been under repair for a minimum number of 5 days, post which the claim under this benefit will be payable.
2. The duration for which the Insured’s vehicle is under repair in a garage due to loss/damage to the vehicle, and for which the Company will be liable for claim in respect of this benefit will be reckoned 5 days after the claim is intimated, till the day immediately preceding the date of discharge or date of invoice or date of re-inspection (provided vehicle is completely repaired) for such repair as prepared by the garage, whichever is earlier but maximum for 7 days.
3. No limit on the number of claims during the policy period.
4. The company will not be liable for any further payment under this benefit for the;
 - a) Specific accidental loss or damage once the vehicle is removed from the garage.
 - b) Non-availability of spare parts required for repair.
5. In case of theft/total loss claim, we will pay for maximum 15 days (at Rs. 1000/- per day) during the period of insurance.

Subject otherwise to the terms, conditions and limitations of the Policy.

Duly Constituted Attorney